

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO.595  
TO BE ANSWERED ON 27.04.2016**

**CROSS SUBSIDY**

**595. SHRI MALLIKARJUN KHARGE:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) the details of the current level of cross subsidy which persists in the Railways due to compensation for passenger fares by higher freight tariffs;**
- (b) the details of the impact of this cross subsidy on the competitiveness of railway freight services as compared to road freight transport services;**
- (c) whether the Government is considering the creation of an independent railway tariff authority for setting of passenger and freight fares and if so, the details thereof; and**
- (d) if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

**(SHRI MANOJ SINHA)**

**(a) to (d) A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO.595 BY SHRI MALLIKARJUN KHARGE TO BE ANSWERED IN LOK SABHA ON 27.04.2016 REGARDING CROSS SUBSIDY.**

- (a) Traditionally, the losses on the Passenger side have been compensated by Freight rates. During the year 2014-15, the overall losses in Passenger and other coaching services was ₹ 33490.95 crore.**
- (b) The tariff policy on Indian Railways has been to keep passenger fares low especially in the lower classes so that even the poorest segment of the people can travel by rail. On the other hand the freight rates have been increased periodically. Increase in freight rate on regular basis, compromised the competitiveness of Railways with the other modes of transport particularly road sector. Though the tariff structures in respect of freight transportation by road vis-à-vis rail are not comparable, various steps have been taken to progressively upgrade Railway's competitive edge over other modes of transport which include inter-alia the implementation of differential tariff regime for specifically addressing situations arising out of skewed demand during different periods of the year as well as across different regions of the country.**
- (c) & (d) At present, no time frame has been fixed for setting up the Authority. In the Rail Budget 2015-16, setting up of a mechanism for making regulations, setting performance standards, determining tariffs and dispute resolution was announced. In December 2015, Ministry of Railways brought out for public consultation a concept paper on regulatory framework and setting up of Rail Development Authority of India. The concept paper envisages an Authority to undertake functions of tariff determination, ensuring fair play and level playing field for private investments, setting efficiency and performance standards and dissemination of information.**